

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.40/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Two Limited (earlier known as Adani Green Energy Seven Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Date of Hearing : **20.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Adani Hybrid Energy Jaisalmer Two Limited (AHEJTL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Ms. Priyakshi Bhatnagar, Advocate, AHEJTL
Shri Subham Bhut, Advocate, AHEJTL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Paritosh Bisen, Advocate, PSPCL
Ms. Tanya Sareen, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner sought liberty to file a rejoinder to the Respondent SECI's reply in the matter. Learned counsel also urged that present matter may be listed along with a similar matter i.e. Petition No. 31/MP/2023. Learned counsel for the Respondent, SECI also sought liberty to upload its reply on the e-filing portal of the Commission.

2. Considering the above, the Commission permitted the Respondent, SECI to upload its reply on the e-filing portal within three days and the Petitioner to file its rejoinder within two weeks.

3. The Petition will be listed for hearing on 10.11.2023 along with the Petition No. 31/MP/2023.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**

